

12/15/59

ACT No. XXVII OF 1859.

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PASSED BY THE LEGISLATIVE COUNCIL OF INDIA.

*(Received the assent of the Governor General on the 14th December 1859)*

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*An Act to continue in force for a further period Acts XIV of 1857, XVI of 1857, and XVII of 1857.*

WHEREAS it is expedient that Act XIV of 1857 (*to make further provision for the trial and punishment of certain offences relating to the Army, and of offences against the State*), Act XVI of 1857 (*to make temporary provision for the trial and punishment of heinous offences in certain Districts*), and Act XVII of 1857 (*to provide temporarily for the apprehension and trial of Native Officers and Soldiers for Mutiny and Desertion*), should continue in force until the end of the year 1860 ; It is enacted as follows:—

Acts XIV, XVI, and XVII of 1857 continued till the end of the year 1860.

I. Acts XIV of 1857, XVI of 1857, and XVII of 1857 shall continue in force until the end of the year 1860.